

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP-644/2015

IN THE MATTER OF:

Akhilesh Chandra & Anr.

.... Applicant/petitioners

Vs.

Shri Sidhali Infrastructure & Construction

Company Pvt. Ltd.

.... Respondent

Order under Section 433(e) & 434 of the Companies Act

Order delivered on 14.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)


For the Applicant/petitioner : Mr. L.B. Rai, Mr. Sumit Nagpal, Advs.

ORDER

C.A. No. 443(PB)/2017

This is an application for recalling order dated 13.10.2017 dismissing the petition for non-prosecution. The reason for non-appearance stated in the application is that by mistake the learned Counsel has noted down the date of hearing as 13.11.2017 instead of 13.10.2017. It has further been stated that non-appearance is neither intentional nor wilful nor to gain any advantage.

For the reasons stated in the application, order dated 13.10.2017 is recalled and the petition is restored to its original number.

 Application stands disposed of.

C.P. No. 644/2015

Learned counsel for the petitioner states that steps for serving the respondent shall be taken. Process dasti.

Let service on the respondents be effected on the address given in the master data by using email and other electronic processes in addition to normal steps.

List for further consideration on 11th January, 2018.

Sd/ —

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/ —

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

14.12.2017
V. Sethi